

Appendix-II**FORMAT OF CONVEYANCE DEED**

THIS CONVEYANCE DEED is made and executed on _____, 2019 BETWEEN the Governor of Uttar Pradesh through Sri _____, Registrar General, High Court of Judicature at Allahabad (hereinafter referred to as "THE BUYER") of the one part and M/s _____ registered and having its registered office at _____, India through its Sri _____ (authorized channel partner of M/s _____, OEM _____), (hereinafter referred to as "SELLER" which expression shall include its successors, assigns, legal representations and agents) of the other part.

WHEREAS SELLER is engaged in the business of selling of (_____details of items _____) and other ancillary and allied equipments and the items related with the Information and Communication Technology and, their installation and maintenance;

AND WHEREAS SELLER has agreed to sell, supply and install (_____details of items _____) and other ancillary and allied equipments as per technical specification mentioned in **Annexure-I** [in the premises of HIGH COURT, Allahabad and its Bench at Lucknow/ at Subordinate Courts/DLSAs & TLSCs/ JTRI, Lucknow as per **Annexure-II**] and to provide complete service support and maintenance support for the [(_____details of items _____) and other ancillary and allied equipments by posting qualified engineers in the premises of the High Court of Judicature at Allahabad one at Allahabad and one at Lucknow Bench of this Court with spare parts/ (_____details of items _____) and other ancillary and allied equipments for Subordinate Courts/DLSAs & TLSCs/ JTRI, Lucknow as per **Annexure-II** through SELLER's service center] for a minimum period of five years (three years for UPS's), and the BUYER has agreed to purchase the items with service support offered by the SELLER at the prices and rates mentioned in **Annexure-I** of this agreement subject to the terms and conditions contained hereinafter.

NOW, THEREFORE, the parties hereto agree as follows:-

ARTICLE - I: DEFINITIONS

- 1.1 **"High Court of Judicature at Allahabad"** hereinafter referred to as 'HIGH COURT' and its Bench at Lucknow hereinafter referred to as 'Lucknow' [; and Subordinate Courts/DLSAs & TLSCs/ JTRI, Lucknow as per **Annexure-III** hereinafter referred to as 'Subordinate Court'];
- 1.2 **"Acceptance Test"** shall mean the set of tests which will be conducted at the site of delivery by the team of technical experts in the presence of SELLER to ascertain that the said items are same of which Pre-Dispatch Inspection has been conducted and are of the acceptable quality as described in Clauses 7.4 and 7.5 of Article VII;
- 1.3 **"AMC"** means annual maintenance contract;
- 1.4 **"Commissioning of items"** shall mean commissioning of (_____details of items_____) and other ancillary and allied equipments together with all accessories in Intranet and Internet as mentioned in Annexure-I and as described in Article VIII;
- 1.5 **"Cost"** means the prices of items given at Annexure-I. Prices of items mentioned at Annexure-I are inclusive of all levies, duties and taxes etcetera prevailing at the time of issue of purchase order by the BUYER to the SELLER;
- 1.6 **"Date of commissioning"** shall mean the date of issue of the certificate by the BUYER to SELLER about the acceptability of (_____details of items_____) and other ancillary and allied equipments purchased alongwith;
- 1.7 **"Delivery"** shall mean the physical delivery of the complete items by SELLER to [HIGH COURT and Lucknow/ Subordinate Court] and submitting the delivery challans duly countersigned and stamped by the competent authorities of [HIGH COURT and Lucknow/ Subordinate Court];
- 1.8 **"Documentation"** shall mean current standard visually readable materials on paper and manuals related to operation, usage and maintenance of the items supplied by SELLER;
- 1.9 **"Items"** shall mean all the items ordered and listed at **Annexure-I**;

- 1.10 **"Pre-Dispatch Inspection"** shall mean the set of tests at the office/factory of SELLER wherever situated in India prior to the delivery by the team of technical experts nominated by the HIGH COURT to ascertain that the items are as per the technical specifications and of acceptable quality as described in Clauses 7.1, 7.2 and 7.3 of Article VII;
- 1.11 **"Site of delivery"** shall mean the premises of [HIGH COURT and Lucknow/ Subordinate Court] where respective items will be delivered;
- 1.12 **"Site of installation"** shall mean the premises of [HIGH COURT and Lucknow/ Subordinate Court] where the respective items will be installed;
- 1.13 **"Successful Acceptance Test"** shall mean acceptance test conducted by the team of technical experts nominated by the HIGH COURT to ascertain that the items after delivery at the premises of [HIGH COURT and Lucknow/ Subordinate Court] are as per the technical specifications and of acceptable quality;
- 1.14 **"Uptime"** of (_____ details of items _____) shall mean error free time for each of the equipments i.e. (_____ details of items _____) for 24 hours a day considering 365 days a year when the power and satisfactory environmental conditions (Temperature: minimum 0 degree Celsius maximum 45 degree Celsius, Relative humidity: minimum 5% maximum 95% non condensing) are made available to the items. Any unutilized time, during the period, will also qualify as uptime provided there is no malfunctioning in the (_____ details of items _____) installed by SELLER. The period between (_____ details of items _____) breakdown and the time, complaint is reported to the [SELLER's local service engineer at HIGH COURT/ SELLER's Service Centre either through email/fax/letter/messenger/telephone for Subordinate Court] will be treated as uptime. In case the complaint is logged after working hours then the problem should be rectified within first four hours of the next working day failing which the (_____ details of items _____) shall be treated as down. In case, any item is required to be moved from one place to another, the time interval from packing of the item till installation of item shall be treated as uptime. Rest of the time shall be treated as downtime of the item. Uptime

percentage of item will be computed as follows: -

$$\frac{\text{Uptime in hours in a year}}{\text{Total working hours in a year}} \times 100$$

The following will not be included in the total working hours in a month: -

- (I) The time lost due to power or environmental conditions failure.
- (II) Preventive maintenance period up to 1 hour per item for the period of 6 months.
- (III) Total working hours for (_____ details of items _____) will be 8 hours per working day at [HIGH COURT/ Subordinate Court].

1.15 “**DEED**” means this CONVEYANCE DEED being executed by BUYER and SELLER;

1.16 “**Warranty Period**” shall mean warranty period of five years (three years for UPS’s) from the date of installation of all the items, including on all internal parts of (_____ details of items _____) and other ancillary and allied equipments, etc;

1.17 “**Purchase Order**” means the purchase order issued by HIGH COURT to SELLER regarding purchase of items mentioned in **Annexure-I** to this DEED.

ARTICLE - II INTERPRETATION

Save where the contrary is indicated, any reference in this agreement to :

- (a) words importing the singular shall include the plural and vice versa;
- (b) a person shall be construed as including a reference to its successors, permitted transferees and permitted assignees in accordance with their respective interests;
- (c) a statute or enactment shall be construed as a reference to such statute as it may have

been, or may from time to time be, amended or re-enacted;

(d) a time of day shall be construed as a reference to Indian Standard Time;

(e) "HIGH COURT" shall mean BUYER;

(f) "Clause" shall mean clause of this DEED; and

(g) "Article" shall mean ARTICLE of this DEED.

ARTICLE - III PRICE

3.1 The rates of items shown in **Annexure-I** include the cost of packaging, transportation of the items to the site of delivery and to the site of installation, transit insurance and installation at the site. The rates of hardware items are inclusive of all taxes prevailing at the time of issue of the Purchase Order by the BUYER to the SELLER.

ARTICLE - IV TERMS OF PAYMENT

4.1 The payment for the items supplied by SELLER shall be made by the HIGH COURT to SELLER as follows:-

- A. Within 7 days of the receipt of notification of award i.e. Purchase Order from the HIGH COURT, the SELLER shall furnish the Performance Bank Guarantee of 10% of the purchase value of the items from State Bank of India or its associate banks or any Nationalized Bank of India or scheduled bank located in India in favour of Registrar General, High Court, Allahabad in accordance with the Conditions of Contract, in the prescribed format of Performance Bank Guarantee as given in Appendix-I of the Tender document.
- B. Payment shall be released only after complete delivery of items _____ as per specifications mentioned in **Annexure-I**, successful and satisfactory commissioning of all aforesaid items, furnishing of Performance Bank Guarantee of 10% of Purchase Order value

in favour of the Registrar General, High Court, Allahabad in accordance with clause 12(viii) of Section II of the Tender document, and on receipt of original bills in triplicate complete in all respects.

- C. 80% amount of the total order value will be paid to the SELLER within one month against complete physical delivery against all the ordered items to the sites of delivery after their physical inspection at the office/factory of the vendor and physical inspection (Acceptance Test) of all the items at site(s) of delivery by the team of technical experts nominated by HIGH COURT and providing all the delivery challans duly signed and stamped by authorised representatives of [HIGH COURT/ Subordinate Court].
 - D. Remaining 20% amount of the total order value will be released to the SELLER within one month after satisfactory installation and testing of all the supplied items at sites, imparting training to the users and furnishing of a performance bank guarantee of 10% amount of total order value in favour of **Registrar General, High Court, Allahabad** in accordance with clause 12(viii) of Section II of the Tender document.
 - E. In case installation and commissioning of the items is not completed within 12 weeks from the date of purchase order, HIGH COURT reserves the right to invoke the Bank Guarantee.
- 4.2 Payment shall be deemed to have been made as and when cheque/DD is issued by the HIGH COURT to SELLER or Online Fund Transfer is done by the HIGH COURT.
- 4.3 In case taxes/levies are reduced or increased subsequently by the Government at the time of delivery of the items to HIGH COURT then the same will be adjusted by SELLER.
- 4.4 The Bank guarantee furnished by SELLER to HIGH COURT shall not be invoked, if SELLER supplies the items and does commissioning of all the items and imparts training within stipulated period and provides maintenance services to the satisfaction of the BUYER during warranty period of the items, provided that if the uptime of the Desktop Computer, MFP's, LaserJet Printers and UPS's supplied is not maintained above ninety five percent consecutively for the three months during warranty period, then BUYER has the right to invoke the Bank guarantee and the proceeds thereof

shall be forfeited by BUYER.

ARTICLE - V TITLE, RISK AND INSURANCE

- 5.1 Title of ownership of the items shall pass onto BUYER from the date and time of physical delivery of the items to the [HIGH COURT/ Subordinate Court]. All risks of losses and/or damages shall be borne by SELLER till the title passes to the HIGH COURT.
- 5.2 After delivery of all the items to [HIGH COURT/ Subordinate Court] by SELLER, it will be the responsibility of [HIGH COURT/ Subordinate Court] to protect the items against losses, damage and theft etcetera.
- 5.3 SELLER shall be responsible for the installation and commissioning of all the items in the premises of [HIGH COURT/ Subordinate Court]. All the risks of losses and/or damages shall be borne by SELLER during installation and commissioning of all the items.
- 5.4 If anyhow the items installed are found defective during the acceptance tests to the extent to be replaced by new ones, then SELLER shall replace the same by new ones within 4 weeks and will inform the BUYER for conducting the acceptance test on new items. Any expenditure incurred by SELLER in replacement of the defective items shall be borne by SELLER. Any expenditure incurred by the HIGH COURT on this account shall be reimbursed by the SELLER.

ARTICLE – VI PACKING

- 6.1 SELLER shall provide such packing of the items as is required to prevent their damage or deterioration during transit to their final destination as indicated in this DEED or in the Purchase Order. The packing shall be sufficient to withstand, without limitation, rough handling during transit and exposure to extreme temperatures, humidity, salt and precipitation during transit and open storage. Packing case size and weights shall take into consideration, where appropriate, the remoteness of the items' final destination and the absence of heavy handling facilities at all points in transit.

- 6.2 The packing, making and documentation within and outside the packages shall comply strictly with such special requirements as shall be provided for in this DEED.

ARTICLE – VII INSPECTIONS AND TESTS

7.1 Pre-Dispatch Inspection of the items shall be carried out by the technical experts nominated by the HIGH COURT for the purchase in the office/factory of SELLER to check whether the items are in conformity with the technical specifications as in **Annexure-I** to this deed and are in working conditions and all the ordered items are complete prior to dispatch of the items by the SELLER to HIGH COURT. Complete hardware and software as specified in **Annexure-I** to this deed should be supplied, installed and commissioned properly by SELLER.

7.2. For conducting the inspection and tests at the office/factory of SELLER, all reasonable facilities and assistance, including access to drawings and production data shall be furnished by the SELLER at no charge to the inspectors of the BUYER. SELLER shall intimate to the HIGH COURT for the purchase indicating that the (_____ details of items _____) and other ancillary and allied equipments are ready for inspection and the BUYER can send its team of technical experts to their office/factory. After receipt of such intimation from SELLER, the BUYER shall send its team of technical experts for Pre-Dispatch Inspection and test. After the Pre-Dispatch Inspection is successfully conducted, the items which are inspected by the BUYER shall be packed and sealed by SELLER and the team of technical experts of the BUYER will put a unique number, their seal and signature on each of the packet. SELLER shall deliver and install these sealed items at the respective sites mentioned in the Purchase Order.

7.3. If any inspected or tested items as mentioned in **Annexure-I** fail to conform to the specifications, the BUYER may reject the items and SELLER shall either replace the rejected items or make alterations necessary to meet specification requirements free of cost to the satisfaction of the BUYER. In any case, the items which do not pass in Pre-Dispatch Inspection will not be accepted by HIGH COURT and they shall not be packed by SELLER for delivery to [HIGH COURT/ Subordinate Court].

7.4. Acceptance Test of items meant for HIGH COURT will be conducted by the team of technical experts

nominated by the HIGH COURT after the items are delivered at the [HIGH COURT/ Subordinate Court]. The acceptance will involve to ensure that all the items are as per technical specifications as mentioned in **Annexure-I** to this deed running the latest diagnostic tools on the machines and trouble-free operation of all the items during acceptance testing period and all the items are in complete numbers as mentioned in **Annexure-I**. If any item or its sub-part is not ensured by running the diagnostic tool, then it is verified physically opening the box of the machine by the BUYER. There shall not be any additional charges for carrying out acceptance tests. No malfunction, partial or complete failure of any part of hardware or excessive heating of (_____details of items_____), etc. or bugs in the software should occur. All the software should be complete and no missing module/sections will be allowed. During acceptance tests, the items having the same or higher technical specifications as given in **Annexure-I** shall only be accepted by the BUYER. SELLER shall maintain necessary log in respect of the result of the tests to establish to the entire satisfaction of the BUYER for successful completion of the tests. An average uptake efficiency of 98% for the (_____details of items_____) for the duration of test period shall be considered as satisfactory.

- 7.5. In the event of the Hardware and Software failing to pass the acceptance test if carried out at site of installation, SELLER shall rectify the defects and clear the acceptance test of the rectified items within one week, failing which the BUYER reserves the rights to get the equipment's replaced by SELLER at no extra cost to BUYER.
- 7.6. Successful conduction and the conclusion of the acceptance test for the installed items and equipment shall also be the sole responsibility and at the cost of SELLER.
- 7.7. The HIGH COURT's rights to inspect, test and, where necessary, reject the items after its delivery at respective sites of installation shall in no way be limited or waived by reason of the items having previously been inspected, tested and passed by the HIGH COURT or by the team of technical experts nominated by the HIGH COURT.
- 7.8. That if the SELLER intimates the HIGH COURT to come for the Pre-Dispatch Inspections and if it is found that the ITEMS are not ready for testing and deploying and that the Pre-Dispatch Inspection gets delayed by more than two week, then, HIGH COURT reserves the right to cancel the whole

Purchase Order or a part thereof and invoke the Bank guarantee without giving notice to the SELLER. The High Court shall have no responsibility whatsoever for any damages sustained by SELLER due to cancellation of the Purchase Order. In such case the earnest money deposited by the SELLER shall also be forfeited.

7.9. That during Pre-Dispatch Inspection if it is found at any stage that the ITEMS do not conform to minimum required specification as mentioned in **Annexure-I** of the this deed and the SELLER is not able to replace the defective items with the items of required specification as mentioned in **Annexure-I** of this deed or with items of higher technical specification as compared to the items mentioned in **Annexure-I** of this deed, then, HIGH COURT reserves the right to cancel the whole Purchase Order or a part thereof and invoke the bank guarantee without giving notice to the SELLER. The High Court shall have no responsibility whatsoever for any damages sustained by SELLER due to cancellation of the Purchase Order. In such case the earnest money deposited by the SELLER shall also be forfeited.

7.10. That during Acceptance Test if it is found at any stage that the ITEMS do not conform to minimum required specification as mentioned in **Annexure-I** of the this deed and the SELLER is not able to replace the defective items with the items of required specification as mentioned in **Annexure-I** of this deed or with items of higher technical specification as compared to the items mentioned in **Annexure-I** of this deed, then, HIGH COURT reserves the right to cancel the whole Purchase Order or a part thereof and invoke the bank guarantee without giving notice to the SELLER. The HIGH COURT shall have no responsibility whatsoever for any damages sustained by SELLER due to cancellation of the Purchase Order. In such case the earnest money deposited by the SELLER shall also be forfeited.

ARTICLE - VIII DELIVERY, INSTALLATION AND COMMISSIONING

8.1 The delivery of all the items ordered shall be accepted in the premises of [HIGH COURT/ Subordinate Court]. SELLER shall arrange to transport the items to the respective sites of delivery and installation at the risk and cost of SELLER.

8.2 The delivery and installation of all the items shall be made by SELLER to the satisfaction of BUYER

within six weeks after the Pre-Dispatch Inspection is completed at the office/factory of SELLER. Pre-Dispatch Inspection will be conducted within six weeks from the date of placement of Purchase Order.

- 8.3 SELLER shall carry out unpacking of the items on the sites of delivery and installation in the presence of team of technical experts nominated by the HIGH COURT for the purpose and display that the seal and signatures put at time of packing of items after Pre-Dispatch Inspection are intact.
- 8.4 SELLER shall inspect the items brought for delivery, before delivery is made, for assessing the damage in transit, if any, and make necessary insurance claims. The BUYER shall provide necessary assistance, letters and certificates when required.
- 8.5 If the site of delivery and site of installation of items differ but are in the premises of [HIGH COURT/ Subordinate Court] then it shall be the responsibility of SELLER to shift the items from the site of delivery to the site of installation safely at the risk and the cost of SELLER.
- 8.6 SELLER shall not deliver and the BUYER shall not accept the defective items, if any, and SELLER shall be legally bound to replace the defective items with new ones at the cost of SELLER within one week from the date of notice. Any expenditure incurred by the BUYER on this account shall also have to be reimbursed by the SELLER.
- 8.7 After successful acceptance tests of all the items by the technical experts nominated by HIGH COURT, a certificate shall be issued by the HIGH COURT to SELLER and after issue of this certificate, the items shall be deemed as commissioned.
- 8.8 If any bug is detected in the software supplied by the SELLER at any time during implementation and/or after implementation of the software, the same shall be communicated in writing by HIGH COURT to SELLER and it will be rectified by SELLER free of charge within a week's time after receipt of such notice.

ARTICLE - IX TRAINING

9.1 The training shall be imparted by the SELLER at the sites of installation of items to the concerned users.

ARTICLE - X WARRANTY

10.1 SELLER warrants that each item supplied under this contract to HIGH COURT shall be free from any defect in material and/or workmanship.

10.2 The warranty period of all the items shall be five years (three years for UPS's) from the date of their installation. Plastic parts, batteries, interface cables and networking cables will be included in warranty maintenance.

10.3 During the warranty period SELLER shall be bound to replace or repair free of charge any or all items, as the case may be, which will be reported by [HIGH COURT/ Subordinate Court] to SELLER as defective or has been determined by SELLER to be defective in material and/or in workmanship. The defective parts that are replaced shall become the property of the SELLER.

10.4 If the [HIGH COURT/ Subordinate Court] reports a defect to SELLER and SELLER determines that defect is not due to defect in material and/or workmanship, then SELLER shall notify [HIGH COURT/ Subordinate Court] in writing of the reasons for such decision to the satisfaction of [HIGH COURT/ Subordinate Court] but SELLER shall be duty bound to get the items set right and make the same in functioning condition as original ones at the cost of SELLER.

10.5 Consumable items such as floppy diskettes, CD-ROMS, CD-RW, DVD and stationery are excluded from warranty maintenance.

10.6 The SELLER guarantees minimum uptime of 95% for the (_____details of items_____) supplied by SELLER during the warranty period of three years. If any items are not working, then SELLER shall remove the defects and get the items set right and make

the same functional within four hours from the date and time the fault is communicated (in case the defect is communicated after working hours then the defect should be removed within first four hours of the next working day) by [HIGH COURT/ Subordinate Court] to the local or nearest Service Centre either telephonically or through a letter and/or messenger or to the resident Service Engineer as collected in the complaint register to be maintained at HIGH COURT failing which the SELLER shall have to pay the compensation for damages to the BUYER as per Article-XI. [SELLER shall post an engineer at HIGH COURT at Allahabad for providing services.]

- 10.7 SELLER will maintain appropriate spare parts inventory in the premises of HIGH COURT at ALLAHABAD and its Service Center(s) during warranty period and the period of AMC thereafter, if HIGH COURT opts for AMC, to avoid any delay in maintaining the items.
- 10.8 On completion of the warranty period of five years (three years or UPS's) HIGH COURT will either enter into Annual Maintenance Contract with the SELLER for post warranty maintenance of the items as mentioned in Annexure-I or a part of it or maintain them in-house. In case HIGH COURT opts to maintain the items in-house, the SELLER shall make available all necessary spares (same or equivalent spares) on reasonable rates without affecting the compatibility or performance of any part(s) of the system, for a period of at least four years after completion of the warranty period. This shall be binding on the SELLER under the terms and conditions of this DEED.

ARTICLE - XI COMPENSATION FOR DAMAGES

11.1 Computation of compensation for damage shall be based on working hours. The time when items are not used due to any reason except the fault in items shall be treated as uptime. If any of the accessories attached with any equipment is down, the complete equipment shall be treated as down.

11.2 According to this agreement SELLER shall be duty bound to give 100% uptime on all the items.

However, the BUYER considering several unavoidable circumstances will overlook 5% downtime on (_____ details of items _____). But in case 95% uptime for (_____ details of items _____) installed is not maintained in any year by SELLER, then compensation for damages for not maintaining the required uptime shall have to be borne by the SELLER.

11.3 If uptime is equal to or more than 95% in a year, then no compensation shall be charged for downtime in that year. If the downtime exceeds 5% of the total time available in a year, then total downtime (i.e. the time by which the uptime was less than 100%) in any year considering 8 hours per working day will be considered for calculating the compensation for damages. If average down time in days exceeds 15 days in a year, then the compensation @ Rs.300/- per day per Desktop Computer/ MFP / LaserJet Printer and @ Rs.200/- per day per Uninterrupted Power Supply system shall be charged from the SELLER.

11.4 if average downtime days in a year is less than or equal to 15 days, the period covered by the warranty shall be extended for an equal number of working days accordingly.

11.5 If average downtime days in a year is less than or equal to 15 days, the period covered by the AMC shall be extended for an equal number of working days accordingly without paying any amount to SELLER for above said extended days.

11.6 The amount of compensation so calculated as per clause 11.3 shall be deducted from the amount payable to SELLER and in case no amount is due to be paid to the SELLER or if he refuses to pay the compensation for damages, then the same may be recovered by invoking the bank guarantee submitted by SELLER in favour of BUYER and the proceeds thereof shall be forfeited by HIGH COURT. In case, there is no bank guarantee or the compensation amount is more than the amount of bank guarantee, the compensation amount or the rest of the compensation amount, as the case may be, shall be recovered from SELLER as arrears of land revenue. In case this agreement is terminated, then the compensation for the damages shall have to be paid by SELLER within one month from the date of receipt of bills from the BUYER for the same.

ARTICLE - XII OPERATIONAL SERVICES

- 12.1 SELLER will post one resident service engineer each at Allahabad and Lucknow in the premises of HIGH COURT to be stationed at Allahabad and at Lucknow, as the case may be, for the period of at least five years after commissioning of all the items. SELLER will not be paid any additional charges for posting resident Service Engineers in the premises of HIGH COURT during the warranty period. [The SELLER shall maintain a Service Centre with telephone facility and sufficient spare parts in Uttar Pradesh to record the complaint and provide all maintenance support services to the Subordinate Court.]
- 12.2 Resident Service Engineers at Allahabad and Lucknow and nearest Service Centers of SELLER in Uttar Pradesh will be responsible for providing maintenance services of all the items on behalf of SELLER.
- 12.3 HIGH COURT will provide space for resident service Engineers and suitable place with necessary environmental conditions for keeping the necessary spares for maintenance in its premises for the period of five years for which resident service engineer is posted in the premises of HIGH COURT.
- 12.4 The resident Service Engineers will collect the complaints from logbook maintained in the premises of HIGH COURT and provide maintenance services from 9:30 am to 6:00 pm with 1/2 an hour lunch break on every working day of HIGH COURT. The shift timing will be at the discretion of HIGH COURT which can be changed or increased.
- 12.5 SELLER shall be solely responsible for the safety protection and security of its resident service engineer. Accordingly, SELLER shall comply faithfully with all pertinent laws, regulations and ordinances and shall, at his own expense, take all requisite protection measures to eliminate the occurrences of accidents, loss or damage of any kind to its personnel during the performance of his/her duties under this contract. SELLER will pay all indemnities arising from accidents or loss of life due to SELLER's negligence and will not hold BUYER responsible or obligated. SELLER will treat as confidential all data and information about HIGH COURT, obtained in the execution of his responsibilities, in strict confidence and will not reveal such information to any other party without the prior written approval of the BUYER.
- 12.6 If the items supplied by SELLER are to be moved from one place to other place, in the premises of

[HIGH COURT/ Subordinate Court] then the movement to the new site and its installation at new site will be done safely by SELLER at its risk and cost.

12.7 Service Engineer will fill a logbook with date and signature, the format of which is given at **Annexure-II**. It will be duly counter signed by authorised person of [HIGH COURT/ Subordinate Court] where computer items are installed. These records in the logbook shall be used for calculation of monthly uptime of individual items.

12.8 [HIGH COURT/ Subordinate Court] shall arrange for full access to the items supplied and installed by SELLER to enable the Service Engineer to provide maintenance services.

ARTICLE - XIII MAINTENANCE

13.1 SELLER shall provide free maintenance services of the items supplied by the SELLER from the date of commissioning, during the warranty period on one shift (8 hours) basis on all working days of [HIGH COURT/ Subordinate Court]. The maintenance will include preventive maintenance on mutually agreeable schedule between [HIGH COURT/ Subordinate Court] and SELLER. The preventive maintenance hours will not exceed 4 hours in a month on each item.

13.2 If [HIGH COURT/ Subordinate Court] opts for annual maintenance contract with SELLER, then SELLER shall be responsible for maintenance of complete items supplied by SELLER. SELLER shall also guarantee minimum 95% uptime for (_____details of items_____) during maintenance period. If the uptime is below 95% for (_____details of items_____), then the SELLER shall have to pay the compensation as per provisions of Article XI of this contract.

13.3 The AMC charges including all spare parts will be maximum 6% of the hardware value per year for the next 4 years after expiry of warranty period.

13.4 SELLER shall provide corrective maintenance service on urgent basis to [HIGH COURT/ Subordinate Court]'s complaints on holidays and beyond office hours, if necessary. The name,

address and telephone number of the person to be contacted for registering the complaint on Sundays, Second Saturdays, holidays and after working hours of [HIGH COURT/ Subordinate Court] are as follows:

13.5 Whether a defective item or component is to be repaired or replaced shall be at the discretion of the SELLER to the satisfaction of [HIGH COURT/ Subordinate Court].

13.6 Any item or component damaged due to natural disaster (Force majeure conditions) shall be excluded from this contract. The cost of repair or replacement of parts due to these reasons shall be borne by [HIGH COURT/ Subordinate Court].

13.7 Any items which have been altered or repaired by any person other than SELLER's authorized service personnel shall not be covered by this contract and SELLER shall in no case be liable thereof.

ARTICLE - XIV DOCUMENTATION

14.1 Unless and otherwise agreed, the items as mentioned in **Annexure-I** shall not be considered to be completed for the purpose of taking over until all the manuals, booklets and drawings required have been supplied to the BUYER.

ARTICLE - XV PATENT RIGHTS

15.1 SELLER shall indemnify [HIGH COURT/ Subordinate Court] against all third-party claims of infringement of patent, trademark or industrial design rights or intellectual property rights or copy rights arising from use of the items or any part thereof in India or abroad at any international destination.

ARTICLE - XVI LIMITATIONS OF LIABILITIES

16.1 Except the conditions of warranties expressed in this DEED if anything comes out neither written nor expressed or not implied therein, but it is outcome of this contract, HIGH COURT and SELLER or their authorized representative will sit together and decide the matter amicably and reasonably and the decision so taken shall be signed by both the parties and that shall be treated as part of this contract and that will be called supplementary of this DEED and that will be binding on both the parties. If no agreement is reached, then the matter shall be referred to Arbitrator.

16.2 The HIGH COURT shall not be liable for any repair or replacement necessitated by fault of the SELLER or its representative.

ARTICLE - XVII ENTIRE AGREEMENT

17.1 The contract between the parties shall consist of this contract and Annexures attached hereto.

17.2 If anything which is not in this contract but unavoidably needed to be done in course of working of the items supplied by SELLER then the BUYER and SELLER or their authorized agents and/or authorized representative will sit together and decide the matter amicably and reasonably for the better functioning and working of the items and decision so taken shall be signed by both the parties and shall be treated as part of this contract and be called supplementary of this DEED which will also be binding on both the parties.

ARTICLE - XVIII FORCE MAJEURE

18. Neither party shall be liable or deemed to be in default for any delay or failure in performance under this contract resulting directly or indirectly from the causes beyond the reasonable control of such party. Such causes include but not be limited to acts of God, strikes, lockouts, riots, acts of war, epidemics, governmental regulation superimposed after the contract is signed, fire, earthquake or other disasters.

ARTICLE - XIX ARBITRATION

19.1 Dispute, differences or ambiguities, if any, arising between the parties regarding any term or terms,

condition or conditions whether covered under this contract or otherwise and clause or clauses of this contract, shall be decided through arbitration and the aggrieved party shall present its arbitration petition to the single arbitrator nominated by Hon'ble the Chief Justice, HIGH COURT. The award given by the arbitrator shall be final subject to the provisions of Arbitration and Conciliation Act 1996.

19.2 During the arbitration period, except the Clause or Clauses under dispute and/ or ambiguous and referred to the arbitration, rest clauses of the contract shall remain enforceable among the parties.

ARTICLE - XX LIQUIDATED DAMAGES

20. In the event of failure of SELLER to supply, installation and commissioning of all the items in the stipulated period as given in Article VIII, the High Court reserves the right to recover from the SELLER as liquidated damages for the period after the said delivery schedules as follows: -

- (a) 0.5% of the Purchase Order value per week of delay in delivery, subject to a maximum of 5% of Purchase Order value.
- (b) 0.5% of the Purchase Order value per week of delay attributable to SELLER in installation and commissioning of all the items ordered subject to a maximum of 5% of Purchase Order value.
- (c) HIGH COURT reserves the right to cancel the Purchase Order, if the delivery gets delayed by more than four weeks. The High Court shall have no responsibility whatsoever for any damages sustained by SELLER due to cancellation of the Purchase Order. In such case the earnest money deposited by the SELLER shall be forfeited.

ARTICLE -XXI NOTICES

21.1 All notices under this contract shall be given in writing and shall be served by sending the same by registered post with acknowledgment due addressed to the following: -

In the case of SELLER: -

In case of the BUYER: -

Registrar General,

High Court of Judicature at Allahabad,

Allahabad.

and in providing services of such notices, it shall be sufficient to show that the same has been properly addressed and posted.

21.2 If either of the parties intends to change its present postal address, it will give a written notice of intimation by registered post to the other party at least one month before, indicating therein the date upto which the letters to be sent to the present address and from which date the letters to be sent to the newly changed address.

ARTICLE - XXII VALIDITY PERIOD

22. This contract shall be effective from the date of placement of the Purchase Order and shall continue to be in force for a period of sixty months from the date of commissioning of the items or upto such time as the warranty extends under this contract, whichever is later.

ARTICLE - XXIII LOCAL JURISDICTION OF CIVIL COURTS

23. The parties agree that only the Civil Court at Allahabad shall have jurisdiction if there is any occasion to invoke jurisdiction in respect of any matter under or arising out of this contract.

IN WITNESS WHEREOF the parties hereto have signed this DEED on the date first above written.

For and on behalf of the SELLER

For and on behalf of Governor of Uttar Pradesh

(1) Witness

Registrar General,
High Court, Allahabad.

(1) Witness

(2) Witness

High Court, Allahabad.

(2) Witness

High Court, Allahabad.

ANNEXURE-I

For High Court at Allahabad, its Bench at Lucknow and Subordinate Courts/ DLSAs & TLSCs/ JTRI, Lucknow

Sl. No.	Items	Quantity	EMD Amount (in Rs.)
1	Desktop Computer (Intel i5 processor based)	210	18,00,000
2	Desktop Computer (Intel i3 processor based)	855	
3	Printer (Laser) with at least 40ppm speed	50	
4	Printer (Laser) with at least 25ppm speed	500*	
5	Multi Function Printer without Wifi Adapter	715#	
6	Multi Function Printer with Wifi Adapter	45	
7	UPS (600VA) (APC/ Emerson/ Numeric)	255	
8	UPS (1000VA) (APC/ Emerson/ Numeric)	400	

*: Out of 500, 340 printers are for Subordinate Courts/ DLSAs & TLSCs/ JTRI, Lucknow as per Annexure - III.

#: 715 MFP's are for Subordinate Courts/ DLSAs/ TLSCs/ JTRI, Lucknow as per Annexure - III.

ANNEXURE-II

(Format for complaints register)

ADDRESS OF INSTALLATION LOCATION: _____

NAME AND ADDRESS OF SERVICE CENTRE OF THE FIRM/COMPANY _____

Sl. No.	Failure Date/Time	Complaint Date/Time	Booking Complaint No.	Desc. of defective items along with serial nos.	Attended Date/Time	Repaired Date/Time	Downtime in days	Engineer Name & Signature	Signature of High Court Staff	Remarks

ANNEXURE-III

List of Locations where Printers and MFP's are required to be installed as mentioned in schedule of requirement for Subordinate Courts/
DLSAs & TLSCs/ JTRI, Lucknow)

Chart-I

List of Subordinate Courts and JTRI with Printers required under Phase-II of eCourts Project

Sl.No.	District	District / Outlying Court/Railway Courts	Total Court Rooms	Duplex Laser Jet Network Printers	MFD Network Printers
1	Agra	Railway Court, Agra	1	1	1
2	Agra	Outlying Court Fatehabad, Agra	1	1	1
3	Agra	District & Session Court, Agra	2	2	2
4	Aligarh	Railway Court, Aligarh	1	1	1
5	Aligarh	Outlying Court Khair, Aligarh	1	1	1
6	Allahabad	District & Sessions Court Allahabad	2	2	2
7	Allahabad	Railway Court, Allahabad	1	1	1
8	Ambedkar Nagar	District & Session Court, Ambedkarnagar	8	8	8
9	Auraiya	District & Sessions Court, Auraiya	9	9	9
10	Auraiya	Outlying Court Bidhuna	1	1	1
11	Azamgarh	District & Session Court, Azamgarh	7	7	7
12	Baghpat	District & Sessions Court, Baghpat	3	3	3
13	Ballia	District & Sessions Court, Ballia	3	3	3
14	Balrampur	Outlying Court, Utraula	1	1	1
15	Banda	Railway Court, Banda	1	1	1
16	Banda	Outlying Court, Attra, Banda	1	1	1
17	Banda	Outlying Court, Baberu, Banda	1	1	1
18	Banda	District & Session Court, Banda	3	3	3
19	Barabanki	District & Sessions Court, Barabanki	3	3	3
20	Bareilly	Outlying Court, Baheri, Bareilly	1	1	1
21	Bareilly	Outlying Court, Nawabganj, Bareilly	1	1	1
22	Bareilly	Outlying Court, Faridpur, Bareilly	1	1	1
23	Bareilly	District & Sessions Court, Bareilly	1	1	1
24	Basti	District & Sessions Court, Basti	5	5	5
25	Bhadohi At Gyanpur	District & Sessions Court, Bhadohi At Gyanpur	1	1	1
26	Bijnor	Outlying Court, Chandpur, Bijnor	1	1	1
27	Budaun	Outlying Court, Gunnaur, Budaun	1	1	1
28	Bulandshahar	District & Sessions Court, Bulandshahar	4	4	4
29	Bulandshahar	Outlying Court, Anoopshahar, Bulandshahar	2	2	2
30	Bulandshahar	Outlying Court, Khurja	4	4	4
31	Chandauli	District & Sessions Court, Chandauli	13	13	13
32	Chandauli	Railway Court, Chandauli	1	1	1
33	Chandauli	Civil Judge (JD) Chakia Out Lying Court	1	1	1
34	Chitrakoot	Outlying Court, Mau, Chitrakoot	1	1	1
35	Chitrakoot	District & Session Court, Chitrakoot	3	3	3
36	Deoria	District & Session Court, Deoria	2	2	2
37	Etah	District & Sessions Court, Etah	4	4	4
38	Etah	Outlying Court, Jalesar	2	2	2
39	Etawah	District & Sessions Court, Etawah	4	4	4
40	Farrukhabad	Railway Court, Farrukhabad	1	1	1
41	Fatehpur	Outlying Court, Khaga, Fatehpur	1	1	1
42	Firozabad	Gram Nyaylaya Jsrana, Firozabad	1	1	1
43	Firozabad	District Court Firozabad	4	4	4
44	Firozabad	Outline Court, Shikohabad	4	4	4
45	Gautam Budh Nagar	Outlying Court Jewar	1	1	1
46	Ghaziabad	Railway Court, Ghaziabad	1	1	1
47	Gonda	Railway Court, Gonda	1	1	1
48	Gonda	District & Sessions Court Gonda	2	2	2
49	Gorakhpur	Railway Court, Gorakhpur	1	1	1

50	Gorakhpur	District & Sessions Court, Gorakhpur	1	1	1
51	Gorakhpur	Outlying Court, Bansgaon	1	1	1
52	Hamirpur	District & Session Court, Hamirpur	2	2	2
53	Hapur	District & Sessions Court, Hapur	4	4	4
54	Hathras	District & Sessions Court, Hathras	18	18	18
55	Hathras	Outlying Court, Sadabad, Hathras	3	3	3
56	Hathras	Outlying Court, Sikandra Rau, Hathras	1	1	1
57	J.P. Nagar	District & Sessions Court, J.P.Nagar	4	4	4
58	J.P. Nagar	Outlying Court Hasanpur, J.P. Nagar	2	2	2
59	Jalaun	Outline Court, Jalaun	1	1	1
60	Jhansi	Railway Court, Jhansi	1	1	1
61	Kannauj	District & Sessions Court, Kannauj	4	4	4
62	Kannauj	Outlying Court, Chibramau	1	1	1
63	Kanpur Dehat	District Court, Kanpur Dehat	3	3	3
64	Kanpur Nagar	District & Sessions Court, Kanpur Nagar	2	2	2
65	Kasganj	District & Session Court, Kasganj	2	2	2
66	Kasganj	Gram Nyaylaya, Patiyali, Kasganj	1	1	1
67	Kaushambi	District & Session Court, Kaushambi	6	6	6
68	Kushinagar At Padrauna	District & Session Court, Kushinagar At Padrauna	5	5	5
69	Kushinagar At Padrauna	Outlying Court , Kasia	6	6	6
70	Lakhimpur Kheri	District & Sessions Court, Lakhimpur Kheri	3	3	3
71	Lakhimpur Kheri	Outlying Court, Mohammdi	2	2	2
72	Lalitpur	Outlying Court, Mehrauni, Lalitpur	2	2	2
73	Lalitpur	Gram Nyaylaya, Talbehat, Lalitpur	1	1	1
74	Lalitpur	District & Session Court, Lalitpur	3	3	3
75	Lucknow	District & Sessions Court, Lucknow	3	3	3
76	Lucknow	Railway Court Nr, Lucknow	1	1	1
77	Lucknow	Railway Court Ner, Lucknow	1	1	1
78	Maharajganj	District & Session Court, Maharajganj	6	6	6
79	Maharajganj	Outlying Court, Pharenda	1	1	1
80	Mahoba	Outlying Court, Charkari, Mahoba	1	1	1
81	Mahoba	Outlying Court, Kulpahar, Mahoba	1	1	1
82	Mahoba	District & Session Court, Mahoba	1	1	1
83	Mainpuri	District & Session Court, Mainpuri	6	6	6
84	Mathura	Outlying Court, Chhata, Mathura	2	2	2
85	Mathura	District & Session Court, Mathura	4	4	4
86	Mau	District & Session Court, Mau	4	4	4
87	Meerut	Outlying Court, Mawana, Meerut	1	1	1
88	Meerut	Outlying Court, Sardhana, Meerut	1	1	1
89	Meerut	District & Session Court Meerut	9	9	9
90	Mirzapur	Outlying Court, Chunar, Mirzapur	1	1	1
91	Moradabad	Railway Court, Moradabad	1	1	1
92	Moradabad	Outlying Court, Thakurdwara, Moradabad	1	1	1
93	Muzaffarnagar	District & Sessions Court, Muzaffarnagar	1	1	1
94	Muzaffarnagar	Outlying Court, Buddhana, Muzaffarnagar	1	1	1
95	Pilibhit	Outlying Court, Bisalpur, Pilibhit	1	1	1
96	Pratapgarh	Outlying Court, Kunda, Pratapgarh	2	2	2
97	Pratapgarh	District & Session Court Pratapgarh	14	14	14
98	Pratapgarh	Outlying Court, Lalganj	1	1	1
99	Kanpur Dehat	Outlying Court, Ghatampur, Kanpur Dehat	1	1	1
100	Saharanpur	District & Sessions Court, Saharanpur	8	8	8
101	Saharanpur	Outlying Court, Deoband, Saharanpur	2	2	2
102	Sant Kabir Nagar	District & Session Court, Sant Kabir Nagar	11	11	11
103	Shahjahanpur	Outlying Court, Jalalabad, Shahjahanpur	1	1	1

104	Shahjahanpur	District Court Shahjahanpur	1	1	1
105	Shahjahanpur	Out Lying Court, Tilhar	2	2	2
106	Shahjahanpur	Out Lying Court Powayan	1	1	1
107	Shamli	Outlying Court, Kairana	2	2	2
108	Shrawasti At Bhinga	District & Sessions Court, Shrawasti At Bhinga	8	8	8
109	Siddharth Nagar	District & Session Court, Siddharthnagar	2	2	2
110	Siddharthnagar	Outlying Court, Bansi, Siddharthnagar	1	1	1
111	Siddharthnagar	Outlying Court, Dumariaganj, Siddharthnagar	1	1	1
112	Sitapur	Outlying Court, Mahmoodabad, Sitapur	1	1	1
113	Sitapur	Gram Nyaylaya, Sidhauri, Sitapur	1	1	1
114	Sonbhadra	District & Sessions Court, Sonbhadra	16	16	16
115	Sonbhadra	Outlying Court Duddhi, Sonbhadra	2	2	2
116	Sonbhadra	Outlying Court Anpara, Sonbhadra	1	1	1
117	Sultanpur	Outlying Court Kadipur, Sultanpur	1	1	1
118	Sultanpur	Outlying Court, Musafirkhana, Sultanpur	1	1	1
119	Unnao	District & Session Court Unnao	4	4	4
120	Unnao	Civil Judge (JR. Div) Purva	1	1	1
121	Varanasi	Railway Court Nr, Varanasi	1	1	1
122	Varanasi	Railway Court Ner, Varanasi	1	1	1
123	Varanasi	District Court Varanasi	4	4	4
124	Lucknow	JTRI, Lucknow	0	1	1
		Total		340	340

Chart-II
List of DLSAs/TLSCs with Printers required under Phase-II of eCourts Project

SL No	Name of the DLSAs/TLSCs	Address of DLSAs/TLSCs of Uttar Pradesh	MFD Network Printer
1	Agra	Civil Court Premises, Agra	1
2	Aligarh	Civil Court Premises, Aligarh	1
3	Allahabad	Civil Court Premises, Allahabad	1
4	Azamgarh	Civil Court Premises, Azamgarh	1
5	Ambedkar nagar	Civil Court Premises, Ambedkarnagar	1
6	Badaun	Civil Court Premises, Badaun	1
7	Bahraich	Civil Court Premises, Bahraich	1
8	Balia	Civil Court Premises, Balia	1
9	Banda	Civil Court Premises, Banda	1
10	Barabanki	Civil Court Premises, Barabanki	1
11	Bareilly	Civil Court Premises, Bareilly	1
12	Basti	Civil Court Premises, Basti	1
13	Bijnour	Civil Court Premises, Bijnour	1
14	Bulandshahar	Civil Court Premises, Bulandshahar	1
15	Bhadohi	Civil Court Premises, Bhadohi	1
16	Balrampur	Civil Court Premises, Balrampur	1
17	Chandauli	Civil Court Premises, Chandauli	1
18	Chitrakoot	Civil Court Premises, Chitrakoot	1
19	Deoria	Civil Court Premises, Deoria	1
20	Etah	Civil Court Premises, Etah	1
21	Etawah	Civil Court Premises, Etawah	1
22	Faizabad	Civil Court Premises, Faizabad	1
23	Farrukhabad	Civil Court Premises, Farrukhabad	1
24	Fatehpur	Civil Court Premises, Fatehpur	1
25	Firozabad	Civil Court Premises, Firozabad	1
26	Ghaziabad	Civil Court Premises, Ghaziabad	1
27	Ghaziipur	Civil Court Premises, Ghaziipur	1

28	Gonda	Civil Court Premises, Gonda	1
29	Gorakhpur	Civil Court Premises, Gorakhpur	1
30	Gautambudh Nagar	Civil Court Premises, Gautambudh Nagar	1
31	Hamirpur	Civil Court Premises, Hamirpur	1
32	Hardoi	Civil Court Premises, Hardoi	1
33	Hathras	Civil Court Premises, Hathras	1
34	Jalaun	Civil Court Premises, Jalaun	1
35	Jaunpur	Civil Court Premises, Jaunpur	1
36	Jhansi	Civil Court Premises, Jhansi	1
37	J.P. Nagar	Civil Court Premises, J.P. Nagar	1
38	Kanpur Nagar	Civil Court Premises, Kanpur Nagar	1
39	Kanpur Dehat	Civil Court Premises, Kanpur Dehat	1
40	Khree Lakhimpur	Civil Court Premises, Khree Lakhimpur	1
41	Kushinagar	Civil Court Premises, Kushinagar	1
42	Kaushambi	Civil Court Premises, Kaushambi	1
43	Kannauj	Civil Court Premises, Kannauj	1
44	Lalitpur	Civil Court Premises, Lalitpur	1
45	Lucknow	Civil Court Premises, Lucknow	1
46	Mainpuri	Civil Court Premises, Mainpuri	1
47	Mathura	Civil Court Premises, Mathura	1
48	Meerut	Civil Court Premises, Meerut	1
49	Mirzapur	Civil Court Premises, Mirzapur	1
50	Moradabad	Civil Court Premises, Moradabad	1
51	Muzaffar Nagar	Civil Court Premises, Muzaffar Nagar	1
52	Maharajganj	Civil Court Premises, Maharajganj	1
53	Mau	Civil Court Premises, Mau	1
54	Mahoba	Civil Court Premises, Mahoba	1
55	Pilibhit	Civil Court Premises, Pilibhit	1
56	Pratapgarh	Civil Court Premises, Pratapgarh	1
57	Raibareli	Civil Court Premises, Raibareli	1
58	Rampur	Civil Court Premises, Rampur	1
59	Saharanpur	Civil Court Premises, Saharanpur	1
60	Shahjahanpur	Civil Court Premises, Shahjahanpur	1
61	Sitapur	Civil Court Premises, Sitapur	1
62	Sultanpur	Civil Court Premises, Sultanpur	1
63	Siddarth Nagar	Civil Court Premises, Siddarth Nagar	1
64	Sonbhadra	Civil Court Premises, Sonbhadra	1
65	Shravasti	Civil Court Premises, Sravasti	1
66	Unnao	Civil Court Premises, Unnao	1
67	Varanasi	Civil Court Premises, Varanasi	1
68	Auraya	Civil Court Premises, Auriya	1
69	Baghpat	Civil Court Premises, Bagpat	1
70	Sant Kabir Nagar	Civil Court Premises, Sant Kabir Nagar	1
71	Kanshiram Nagar	Civil Court Premises, Kanshi Ram Nagar	1
72	Sadar	Tehsil Legal Services Committee, Sadar, Agra	1
73	Atmadpur	Tehsil Legal Services Committee, Atmadpur, Agra	1
74	Kirawali	Tehsil Legal Services Committee, Kirawali, Agra	1
75	Kheragarh	Tehsil Legal Services Committee, Kheragarh, Agra	1
76	Baha	Tehsil Legal Services Committee, Baha, Agra	1
77	Fatehabad	Tehsil Legal Services Committee, Fatehabad, Agra	1
78	Aligarh	Tehsil Legal Services Committee, Kol, Aligarh	1
79	Atraulee	Tehsil Legal Services Committee, Atraulee, Aligarh	1
80	Gabhana	Tehsil Legal Services Committee, Gabhana, Aligarh	1
81	Khair	Tehsil Legal Services Committee, Khair, Aligarh	1
82	Iglas	Tehsil Legal Services Committee, Iglas, Aligarh	1
83	Sadar	Tehsil Legal Services Committee, Sadar, Allahabad	1
84	Sorav	Tehsil Legal Services Committee, Sorav, Allahabad	1
85	Phoolpur	Tehsil Legal Services Committee, Phoolpur, Allahabad	1
86	Handiya	Tehsil Legal Services Committee, Handiya, Allahabad	1
87	Kerchana	Tehsil Legal Services Committee, Kerchana, Allahabad	1
88	Bara	Tehsil Legal Services Committee, bara, Allahabad	1
89	Meja	Tehsil Legal Services Committee, Meja, Allahabad	1

90	Korav	Tehsil Legal Services Committee, Korav, Allahabad	1
91	Sadar	Tehsil Legal Services Committee, Sadar, Azamgarh	1
92	Sagree	Tehsil Legal Services Committee, Sagree, Azamgarh	1
93	Lalganj	Tehsil Legal Services Committee, Lalganj, Azamgarh	1
94	Phoolpur	Tehsil Legal Services Committee, Phoolpur, Azamgarh	1
95	Burahanpur	Tehsil Legal Services Committee, Burahanpur, Azamgarh	1
96	Nijamabad	Tehsil Legal Services Committee, Nijamabad, Azamgarh	1
97	Mehrnagar	Tehsil Legal Services Committee, Mehnagar, Azamgarh	1
98	Tanda	Tehsil Legal Services Committee, Tanda , Ambedkar Nagar	1
99	Aalapur	Tehsil Legal Services Committee, Aalapur , Ambedkar Nagar	1
100	Jalapur	Tehsil Legal Services Committee, Jalapur, Ambedkar Nagar	1
101	Akbarpur	Tehsil Legal Services Committee, Akbarpur, Ambedkar Nagar	1
102	Baduan	Tehsil Legal Services Committee, Baduan	1
103	Bilsee	Tehsil Legal Services Committee, Bilsee , Baduan	1
104	Bisaulee	Tehsil Legal Services Committee, Bisaulee , Baduan	1
105	Gunnaur	Tehsil Legal Services Committee, Gunnaur , Baduan	1
106	Dataganj	Tehsil Legal Services Committee, Dataganj , Baduan	1
107	Sahswan	Tehsil Legal Services Committee, Sahswan, Baduan	1
108	Nanpara	Tehsil Legal Services Committee, Nanpara , Bahraich	1
109	Mahsee	Tehsil Legal Services Committee, Mahsee, Bahraich	1
110	Kaiserganj	Tehsil Legal Services Committee, Kaiserganj, Bahraich	1
111	Sadar	Tehsil Legal Services Committee, Sadar, Bahraich	1
112	Balia	Tehsil Legal Services Committee, Balia	1
113	Rasra	Tehsil Legal Services Committee, Rasra, Balia	1
114	Basideeh	Tehsil Legal Services Committee, Basideeh, Balia	1
115	Bairiya	Tehsil Legal Services Committee, Bairiya, Balia	1
116	Belthararoad	Tehsil Legal Services Committee, Belthararoad, Balia	1
117	Sikenderpur	Tehsil Legal Services Committee, Sikenderpur, Balia	1
118	Banda	Tehsil Legal Services Committee, Banda	1
119	Bberu	Tehsil Legal Services Committee, Bberu, Banda	1
120	Nrenee	Tehsil Legal Services Committee, Nrenee, Banda	1
121	Attara	Tehsil Legal Services Committee, Attara, Banda	1
122	Ram Sanehee Ghat	Tehsil Legal Services Committee, Ram Sanehee Ghat, Barabanki	1
123	Haidergarh	Tehsil Legal Services Committee, Haidergarh, Barabanki	1
124	Siraulee Gauspur	Tehsil Legal Services Committee, Siraulee Gauspur, Barabanki	1
125	Ram Nagar	Tehsil Legal Services Committee, Ram nagar, Barabanki	1
126	Nawabganj	Tehsil Legal Services Committee, Nawabganj, Barabanki	1
127	Fatehpur	Tehsil Legal Services Committee, Fatehpur, Barabanki	1
128	Sadar	Tehsil Legal Services Committee, Sadar, Bareli Junction Road, Bareli	1
129	Bahetee	Tehsil Legal Services Committee, Bahetee, Nagar Palika Compound, Bareli	1
130	Awla	Tehsil Legal Services Committee, Awla, Bareli	1
131	Fareedpur	Tehsil Legal Services Committee, Fareedpur, Bareli SHajhanpur Road, Fareedpur, Bareli	1
132	Miraganj	Tehsil Legal Services Committee, Miraganj, Bareli	1
133	Nawabganj	Tehsil Legal Services Committee, Nawabganj, Bareli	1
134	Sadar	Tehsil Legal Services Committee, Sadar, Basti	1
135	Hariya	Tehsil Legal Services Committee, Hariya, Basti	1
136	Bhanpur	Tehsil Legal Services Committee, Bhanpur, Basti	1
137	Rudhauri	Tehsil Legal Services Committee, Rudhauri, Basti	1
138	Najeebabad	Tehsil Legal Services Committees, Najeebabad, Bijnaour -246763	1
139	Dhampur	Tehsil Legal Services Committees, Dhampur, Bijnaour -246761	1
140	Chandpur	Tehsil Legal Services Committees, Chandpur, Bijnaour -246725	1
141	Nageena	Tehsil Legal Services Committees, Nageena, Bijnaour -246762	1
142	Bijnaour	Tehsil Legal Services Committees, Bijnaour	1
143	Khurja	Tehsil Legal Services Committee, Khurja, Bulandshahar	1
144	Anoopshahar	Tehsil Legal Services Committee, Anoopshahar, Bulandshahar	1
145	Bulandshahar	Tehsil Legal Services Committee, Bulandshahar	1
146	Sikandarabad	Tehsil Legal Services Committee, Sikandarabad, Bulandshahar	1
147	Shikarpur	Tehsil Legal Services Committee, Shikarpur, Bulandshahar	1
148	Syana	Tehsil Legal Services Committee, Syana, Bulandshahar	1
149	Dibai	Tehsil Legal Services Committee, Dibai, Bulandshahar	1
150	Gyanpur	Tehsil Legal Services Committee, Gyanpur, Sant Ravidas Nagar	1

151	Bhadoi	Tehsil Legal Services Committee, Bhadoi, Sant Ravidas Nagar	1
152	Balrampur	Tehsil Legal Services Committee, Balrampur	1
153	Tulsipur	Tehsil Legal Services Committee, Tulsipur, Balrampur	1
154	Utraula	Tehsil Legal Services Committee, Utraula, Balrampur	1
155	Chakia	Tehsil Legal Services Committee, Chakia, Chandauli	1
156	Chandauli	Tehsil Legal Services Committee, Chandauli	1
157	Sakal Deeha	Tehsil Legal Services Committee, Sakal Deeha, Chandauli	1
158	Karvi	Add- Old Kotwali Compound, Development Authority Building, Civil lines, Karvi, Chitrakoot	1
159	Mau	Tehsil Legal Services Committees, Mau Tehsil Compound, Mau, Chitrakoot	1
160	Deoria	Tehsil Legal Services Committee, Sadar, Deoria	1
161	Salempur	Tehsil Legal Services Committee, Salempur, Deoria	1
162	Rudrapur	Tehsil Legal Services Committee, Rudrapur, Deoria	1
163	Bhatparrani	Tehsil Legal Services Committee, Bhatparrani, Deoria	1
164	Barhaj	Tehsil Legal Services Committee, Barhaj, Deoria	1
165	Etah	Tehsil Legal Services Committee, Etah	1
166	Jalsar	Tehsil Legal Services Committee, Jalsar, Etah	1
167	Aliganj	Tehsil Legal Services Committee, Aliganj, Etah	1
168	Etawah	Tehsil Legal Services Committee, Etawah	1
169	Bharthana	Tehsil Legal Services Committee, Bharthana, Etawah	1
170	Saifai	Tehsil Legal Services Committee, Saifai, Etawah	1
171	Jaswant Nagar	Tehsil Legal Services Committee, Jaswantnagar, Etawah	1
172	Chakarnagar	Tehsil Legal Services Committee, Chakarnagar, Etawah	1
173	Sadar	Tehsil Legal Services Committees, Sadar, Faizabad	1
174	Beekapur	Tehsil Legal Services Committees, Beekapur, Faizabad	1
175	Milkipur	Tehsil Legal Services Committees, Milkipur, Faizabad	1
176	Sohabal	Tehsil Legal Services Committees, Sohabal, Faizabad	1
177	Rudoli	Tehsil Legal Services Committees, Rudoli, Faizabad	1
178	Sadar	Tehsil Legal Services Committee, Sadar, Farrukhabad	1
179	Kayamganj	Tehsil Legal Services Committee, Kayamganj, Farrukhabad	1
180	Amritpur	Tehsil Legal Services Committee, Amritpur, Farrukhabad	1
181	Sadar	Tehsil Legal Services Committee, Sadar, Fatehpur	1
182	Khaga	Tehsil Legal Services Committee, Khaga, Fatehpur	1
183	Bindaki	Tehsil Legal Services Committee, Bindaki, Fatehpur	1
184	Firozabad	Tehsil Legal Services Committees, Sadar, Nagla-Bhau, Firozabad	1
185	Shikohabad	Tehsil Legal Services Committees, In front of Civil Court, Shikohabad, Firozabad	1
186	Jasrana	Tehsil Legal Services Committees, Etah Road, Jasrana, Firozabad	1
187	Tundla	Tehsil Legal Services Committees, Agra Road, Tundla, Firozabad	1
188	Sadar	Tehsil Legal Services Committee, Sadar, Ghaziabad	1
189	Hapur	Tehsil Legal Services Committee, Hapur, Ghaziabad	1
190	Gunmukteswar	Tehsil Legal Services Committee, Gunmukteswar, Ghaziabad	1
191	Modi Nagar	Tehsil Legal Services Committee, Modinagar, Ghaziabad	1
192	Sadar	Tehsil Legal Services Committee, Sadar, Ghazipur	1
193	Jamaniyan	Tehsil Legal Services Committee, Jamaniyan, Ghazipur	1
194	Mohammadabad	Tehsil Legal Services Committee, Mohammadabad, Ghazipur	1
195	Saidpur	Tehsil Legal Services Committee, Saidpur, Ghazipur	1
196	Jakhniyan	Tehsil Legal Services Committee, Jakhniyan, Ghazipur	1
197	Sadar	Tehsil Legal Services Committee, Sadar, Gonda	1
198	Karnelganj	Tehsil Legal Services Committee, Karnelganj, Gonda	1
199	Mankapur	Tehsil Legal Services Committee, Mankapur, Gonda	1
200	Tarabganj	Tehsil Legal Services Committee, Tarabganj, Gonda	1
201	Sadar	Tehsil Legal Services Committee, Sadar, Gorakhpur	1
202	Khajnee	Tehsil Legal Services Committee, Khajnee, Gorakhpur	1
203	Gola	Tehsil Legal Services Committee, Gola, Gorakhpur	1
204	Bansgawan	Tehsil Legal Services Committee, Bansgawan, Gorakhpur	1
205	Camperganj	Tehsil Legal Services Committee, Camperganj, Gorakhpur	1
206	Chauri - Chaura	Tehsil Legal Services Committee, Chauri-Chaura, Gorakhpur	1
207	Shajanwa	Tehsil Legal Services Committee, Shajanwa, Gorakhpur	1
208	Sadar	Tehsil Legal Services Committee, Sadar, Gautambudh Nagar	1
209	Dadri	Tehsil Legal Services Committee, Dadri, Gautambudh Nagar	1
210	Jewar	Tehsil Legal Services Committee, Jewar, Gautambudh Nagar	1
211	Rath	Tehsil Legal Services Committee, Rath, Hamirpur	1

212	Maudaha	Tehsil Legal Services Committee, Maudaha, Hamirpur	1
213	Hamirpur	Tehsil Legal Services Committee, Hamirpur	1
214	Hardoi	Tehsil Legal Services Committee, Sadar, Hardoi	1
215	Sandeela	Tehsil Legal Services Committee, Sandeela, Hardoi	1
216	Sahahbad	Tehsil Legal Services Committee, Shahabad, Hardoi	1
217	Bilgram	Tehsil Legal Services Committee, Bilgram, Hardoi	1
218	Sadabad	Tehsil Legal Services Committee, Sadabad, Hathras	1
219	Sikendrarau	Tehsil Legal Services Committee, Sikendrarau, Hathras	1
220	Hathras	Tehsil Legal Services Committee, Hathras	1
221	Konch	Tehsil Legal Services Committee, Konch, Jalaun	1
222	Kalpi	Tehsil Legal Services Committee, Kalpi, Jalaun	1
223	Jalaun	Tehsil Legal Services Committee, Jalaun	1
224	Madhogarh	Tehsil Legal Services Committee, Madhogarh, Jalaun	1
225	Orai	Tehsil Legal Services Committee, Orai, Jalaun	1
226	Sadar	Tehsil Legal Services Committees, Sadar, Jaunpur	1
227	Madiyphoon	Tehsil Legal Services Committees, Madiyphoon, , Jaunpur	1
228	Machleeshahar	Tehsil Legal Services Committees, Machleeshahar, Jaunpur	1
229	Badlapur	Tehsil Legal Services Committees, Badlapur, Jaunpur	1
230	Shahganj	Tehsil Legal Services Committees, Shahganj, Jaunpur	1
231	Kerakat	Tehsil Legal Services Committee, Kerakat, Jaunpur	1
232	Sadar	Tehsil Legal Services Committee, Sadar, Jhansi	1
233	Jhansi	Tehsil Legal Services Committee, Mauranipur, Jhansi	1
234	Moth	Tehsil Legal Services Committee, Moth, Jhansi	1
235	Traohali	Tehsil Legal Services Committee, Traohali, Jhansi	1
236	Gauratha	Tehsil Legal Services Committee, Gauratha, Jhansi	1
237	Amroha	Tehsil Legal Services Committee, Amroha (J. P. Nagar)	1
238	Dhanora	Tehsil Legal Services Committee, Dhanora, J. P. Nagar	1
239	Kad	Tehsil Legal Services Committee, Kad, J. P. Nagar	1
240	Hasanpur	Tehsil Legal Services Committee, Hasanpur, J. P. Nagar	1
241	Kanpur Nagar	Tehsil Legal Services Committee, Kanpur Nagar	1
242	Bhogneepur	Tehsil Legal Services Committee, Bhogneepur, Kanpur Dehat	1
243	Akbarpur	Tehsil Legal Services Committee, Akbarpur, Kanpur Dehat	1
244	Sikandara	Tehsil Legal Services Committee, Sikandara, Kanpur Dehat	1
245	Rasoolabad	Tehsil Legal Services Committee, Rasoolabad, Kanpur Dehat	1
246	Derapur	Tehsil Legal Services Committee, Derapur, Kanpur Dehat	1
247	Billhaur	Tehsil Legal Services Committee, Billhaur, Kanpur Dehat	1
248	Ghatampur	Tehsil Legal Services Committee, Ghatampur, Kanpur Dehat	1
249	Lakhimpur Kheri	Tehsil Legal Services Committee, Lakhimpur Kheri	1
250	Mohammdee	Tehsil Legal Services Committee, Mohammdee, Lakhimpur Kheri	1
251	Nighasan	Tehsil Legal Services Committee, Nighasan, Lakhimpur Kheri	1
252	Dhauhara	Tehsil Legal Services Committee, Dhauhara, Lakhimpur Kheri	1
253	Paliya	Tehsil Legal Services Committee, Paliya, Lakhimpur Kheri	1
254	Mituali	Tehsil Legal Services Committee, Mituali, Lakhimpur Kheri	1
255	Gola	Tehsil Legal Services Committee, Gola, Lakhimpur Kheri	1
256	Padrauna	Tehsil Legal Services Committee, Padrauna, Kushinagar	1
257	Hata	Tehsil Legal Services Committee, Hata, Kushinagar	1
258	Kasya	Tehsil Legal Services Committee, Kasya, Kushinagar	1
259	Tamkuhiraj	Tehsil Legal Services Committee, Tamkuhiraj, Kushinagar	1
260	Manjhanpur	Tehsil Legal Services Committee, Manjhanpur, Kaushambi	1
261	Sirathu	Tehsil Legal Services Committee, Sirathu, Kaushambi	1
262	Chayal	Tehsil Legal Services Committee, Chayal, Kaushambi	1
263	Sadar	Tehsil Legal Services Committee, Sadar, Kannauj	1
264	Tirwa	Tehsil Legal Services Committee, Tirwa, Kannauj	1
265	Chbramau	Tehsil Legal Services Committee, Chibramau, Kannauj	1
266	LALITPUR	Tehsil Legal Services Committee, Meharauni, Lalitpur	1
267	Sadar	Tehsil Legal Services Committee, Sadar, Lalitpur	1
268	Pali	Tehsil Legal Services Committee, Pali, Lalitpur	1
269	Madawara	Tehsil Legal Services Committee, Madawara Lalitpur	1
270	Talbehat	Tehsil Legal Services Committee, Talbehat, (Tehseel Office Campes), Lalitpur	1
271	Sadar	Tehsil Legal Services Committee, Sadar, Lucknow	1
272	Mohan Lal Ganj	Tehsil Legal Services Committee, Mohanalganj, Lucknow	1
273	Malihabad	Tehsil Legal Services Committee, Malihabad, Lucknow	1

274	Bakshi Ka Talab	Tehsil Legal Services Committee, Bakshi ka Talab, Lucknow	1
275	Mainpuri	Tehsil Legal Services Committee, Sadar, Mainpuri	1
276	Bhogawan	Tehsil Legal Services Committee, Bhogawan, Mainpuri	1
277	Karhal	Tehsil Legal Services Committee, karhal, Mainpuri	1
278	Sadar	Tehsil Legal Services Committee, sadar, Mathura	1
279	Maath	Tehsil Legal Services Committee, maath, Mathura	1
280	Chata	Tehsil Legal Services Committee, chata, Mathura	1
281	Mahawan	Tehsil Legal Services Committee, mahawan, Mathura	1
282	Sardhna	Tehsil Legal Services Committee, Sardhna, Meerut	1
283	Mawana	Tehsil Legal Services Committee, Mawana, Meerut	1
284	Sadar	Tehsil Legal Services Committee, Sadar, Meerut	1
285	Sadar	Tehsil Legal Services Committees, Sadar, Mirzapur	1
286	Chunnar	Tehsil Legal Services Committees, Chunnar, Mirzapur	1
287	Lalganj	Tehsil Legal Services Committees, Lalganj, Mirzapur	1
288	Madhihan	Tehsil Legal Services Committees, Madhihan, Mirzapur	1
289	Mooradabad	Tehsil Legal Services Committee, Sadar, Mooradabad	1
290	Chandusi	Tehsil Legal Services Committee, Chandusi, Moradabad	1
291	Sambhal	Tehsil Legal Services Committee, Sambhal, Moradabad	1
292	Thakurdwara	Tehsil Legal Services Committee, Thakurdwara, Moradabad	1
293	Bilari	Tehsil Legal Services Committee, Bilari, Moradabad	1
294	Sadar	Tehsil Legal Services Committees, Sadar, Muzaffar Nagar	1
295	Jhansath	Tehsil Legal Services Committees, Jhansath, Muzaffar Nagar	1
296	Burahana	Tehsil Legal Services Committees, Burahana, Muzaffar Nagar	1
297	Shamlee	Tehsil Legal Services Committees, Shamlee, Muzaffar Nagar	1
298	Kairana	Tehsil Legal Services Committees, Kairana, Muzaffar Nagar	1
299	Sadar	Tehsil Legal Services Committee, Sadar, Maharajganj	1
300	Farenda	Tehsil Legal Services Committee, Farenda, Maharajganj	1
301	Nichlaul	Tehsil Legal Services Committee, Nichlaul, Maharajganj	1
302	Nautanwa	Tehsil Legal Services Committee, Nautanwa, Maharajganj	1
303	Sadar	Tehsil Legal Services Committee, Sadar, Mau	1
304	Gohna	Tehsil Legal Services Committee, Mohammadabad, Mau	1
305	Ghosi	Tehsil Legal Services Committee, Ghosi, Mau	1
306	Madhuvan	Tehsil Legal Services Committee, Madhuvan, Mau	1
307	Sadar	Tehsil Legal Services Committee, Sadar, Mahoba	1
308	Kulpahar	Tehsil Legal Services Committee, Kulpahar, Manoba	1
309	Charkhari	Tehsil Legal Services Committee, Charkhari, Mahoba	1
310	Sadar	Tehsil Legal Services Committee, Sadar, Pilibhit	1
311	Pooranpur	Tehsil Legal Services Committee, Pooranpur, Pilibhit	1
312	Beesalpur	Tehsil Legal Services Committee, Beesalpur, Pilibhit	1
313	Sadar	Tehsil Legal Services Committee, Sadar, Pratapgarh	1
314	Patti	Tehsil Legal Services Committee, Patti, Pratapgarh	1
315	Lalganj	Tehsil Legal Services Committee, Lalganj, Pratapgarh	1
316	Kunda	Tehsil Legal Services Committee, Kunda, Pratapgarh	1
317	Sadar	Tehsil Legal Services Committee, Sadar, Raibareli	1
318	Dalmau	Tehsil Legal Services Committee, Dalmau, Raibareli	1
319	Unchahar	Tehsil Legal Services Committee, Unchahar, Raibareli	1
320	Tiloi	Tehsil Legal Services Committee, Tiloi, C.S.J. M Nagar	1
321	Salon	Tehsil Legal Services Committee, Salon C.S.J.M. Nagar	1
322	Maharajganj	Tehsil Legal Services Committee, Maharajganj, Raibareli	1
323	Lalganj	Tehsil Legal Services Committee, Lalganj, Raibareli	1
324	Swar	Tehsil Legal Services Committee, Swar, Rampur	1
325	Bilaspur	Tehsil Legal Services Committee, Bilaspur, Rampur	1
326	Milak	Tehsil Legal Services Committee, Milak, Rampur	1
327	Shahbad	Tehsil Legal Services Committee, Shahbad, Rampur	1
328	Sadar	Tehsil Legal Services Committee, Sadar, Rampur	1
329	Tanda	Tehsil Legal Services Committee, Tanda, Rampur	1
330	Saharanpur	Tehsil Legal Services Committee, Saharanpur	1
331	Behat	Tehsil Legal Services Committee, Behat, Saharanpur	1
332	Nakur	Tehsil Legal Services Committee, Nakud, Saharanpur	1
333	Devband	Tehsil Legal Services Committee, Devband, Saharanpur	1
334	Tilhar	Tehsil Legal Services Committee, Tilhar, Shajhanpur	1
335	Sadar	Tehsil Legal Services Committee, Sadar, Shajhanpur	1

336	Jalalabad	Tehsil Legal Services Committee, Jalalabad, Shajhanpur	1
337	Puwayan	Tehsil Legal Services Committee, Puwayan, Shajhanpur	1
338	Biswan	Tehsil Legal Services Committee, Biswan, Sitapur	1
339	Sitapur	Tehsil Legal Services Committee, Sitapur	1
340	Sidhouli	Tehsil Legal Services Committee, Sidhouli, Sitapur	1
341	Misrikh	Tehsil Legal Services Committee, Misrikh, Sitapur	1
342	Mahamudabad	Tehsil Legal Services Committee, Mahmudabad, Sitapur	1
343	Laharapur	Tehsil Legal Services Committee, Laharapur, Sitapur	1
344	Sadar	Tehsil Legal Services Committee, Sadar, Sultanpur	1
345	Kaadipur	Tehsil Legal Services Committee, Kaadipur, Sultanpur	1
346	Musafirkhana	Tehsil Legal Services Committee, Musafirkhana, Sultanpur	1
347	Amethee	Tehsil Legal Services Committee, Amethee, Sultanpur	1
348	Gauriganj	Tehsil Legal Services Committee, Gauriganj, Sultanpur	1
349	Lambhua	Tehsil Legal Services Committee, Lambhua, Sultanpur	1
350	Naugarh	Tehsil Legal Services Committee, Naugarh, Siddarth Nagar-	1
351	Sherathgarh	Tehsil Legal Services Committee, Sherathgarh , Siddarth Nagar-	1
352	Bansi	Tehsil Legal Services Committee, Bansi, Siddarth Nagar-	1
353	Etawah	Tehsil Legal Services Committee, Etawah, Siddarth Nagar	1
354	Dumariyaganj	Tehsil Legal Services Committee, Dumariyaganj, Siddarth Nagar	1
355	Dudhee	Tehsil Legal Services Committee, Dudhee, Sonbhadra	1
356	Ghorawal	Tehsil Legal Services Committee, Ghorawal, Sonbhadra	1
357	Rabartsganj	Tehsil Legal Services Committee, Rabartsganj, Sonbhadra	1
358	Bhinga	Tehsil Legal Services Committee, Bhinga, Shravasti	1
359	Sadar	Tehsil Legal Services Committee, Sadar, Unnao	1
360	Safeepur	Tehsil Legal Services Committee, Safeepur, Unnao	1
361	Hasanganj	Tehsil Legal Services Committee, Hasanganj, Unnao	1
362	Purwa	Tehsil Legal Services Committee, Purwa, Judicial Magistrate Court, Purwa Bhawan), Purwa- Unnao	1
363	Patan	Tehsil Legal Services Committee, Beeghapur. Headquarter-Patan, Unnao.	1
364	Sadar	Tehsil Legal Services Committees, Sadar, Varanasi	1
365	Pindra	Tehsil Legal Services Committees, Pindra, Varanasi	1
366	Auraiya	Tehsil Legal Services Committee, Auraiya	1
367	Bidhuna	Tehsil Legal Services Committee , Bidhuna, Auraiya	1
368	Khekhara	Tehsil Legal Services Committee, Khekhara, Baghpat	1
369	Bagpat	Tehsil Legal Services Committee , Bagpat	1
370	Baraut	Tehsil Legal Services Committee, Baraut, Baghpat	1
371	Khalilabad	Tehsil Legal Services Committees, Khalilabad, Sant Kabir Nagar	1
372	Menhdawal	Tehsil Legal Services Committees, Menhdawal, Sant Kabir Nagar	1
373	Dhanghata	Tehsil Legal Services Committees, Dhanghata, Sant Kabir Nagar	1
374	Kasganj	Tehsil Legal Services Committee, Kasganj, Kanshiram Nagar	1
375	Patiali	Tehsil Legal Services Committee, Patiali, Kanshiram Nagar	1
Total			375